

आयकर अपीलिय अधिकरण, 'सी' न्यायपीठ, चेन्नई।
**IN THE INCOME TAX APPELLATE TRIBUNAL
'C' BENCH: CHENNAI**

श्री एबी टी. वर्की, न्यायिक सदस्य एवं
श्री अमिताभ शुक्ला, लेखा सदस्य के समक्ष

**BEFORE SHRI ABY T. VARKEY, JUDICIAL MEMBER AND
SHRI AMITABH SHUKLA, ACCOUNTANT MEMBER**

आयकर अपील सं./ITA Nos.667 & 668/Chny/2024
निर्धारण वर्ष/Assessment Year: -

Sristi Foundation, Thazhuthali Village, Tindivanam, Villupuram, Tamil Nadu-604 304.	v.	The Commissioner of – Income Tax (Exemptions), Chennai.
[PAN: AANTS 2700 E]		
(अपीलार्थी/Appellant)		(प्रत्यर्थी/Respondent)
अपीलार्थी की ओर से/ Appellant by	:	Shri Kannan, Adv.
प्रत्यर्थी की ओर से /Respondent by	:	Shri R. Clement Ramesh - Kumar, CIT
सुनवाईकीतारीख/Date of Hearing	:	21.05.2024
घोषणाकीतारीख /Date of Pronouncement	:	21.05.2024

आदेश / ORDER

PER ABY T. VARKEY, JM:

These are two appeals preferred by the assessee against the order of the Learned Commissioner of Income Tax (Exemption), (hereinafter in short 'the Ld.CIT(E)'), Chennai, dated 05.03.2024 & 07.03.2024 rejecting the application for registration u/s.12AB & u/s.80G of the Income Tax Act, 1961 (hereinafter in short 'the Act').

2. At the outset, the Ld.AR of the assessee, Shri Kannan, Advocate, pleaded for withdrawal of both the appeals, and since, according to him,



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assessee has been granted registration u/s.12AB/80G of the Act. Therefore, appeals filed by the assessee are dismissed as withdrawn.

3. In the result, both appeals filed by the assessee are dismissed as withdrawn.

Order pronounced on the 21st day of May, 2024, in Chennai.

Sd/-
(अमिताभ शुक्ला)
(AMITABH SHUKLA)
लेखा सदस्य/**ACCOUNTANT MEMBER**

Sd/-
(एबी टी. वर्की)
(ABY T. VARKEY)
न्यायिक सदस्य/**JUDICIAL MEMBER**

चेन्नई/Chennai,
दिनांक/Dated: 21st May, 2024.
TLN, Sr.PS

आदेश की प्रतिलिपि अग्रेषित/Copy to:

1. अपीलार्थी/Appellant
2. प्रत्यर्थी/Respondent
3. आयकर आयुक्त (अपील)/CIT(A)
4. आयकर आयुक्त/CIT, Chennai / Madurai / Salem / Coimbatore.
5. विभागीय प्रतिनिधि/DR
6. गार्डफाईल/GF